



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 7<sup>th</sup> OF JANUARY, 2026

WRIT PETITION No. 31938 of 2024

*KU.SAKSHI PATEL*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri D.K. Tripathi, learned counsel for the petitioner.*

.....  
ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for the petitioner submits that certain assurances have been given by the department, accordingly, he seeks to withdraw this petition reserving the right of the petitioner to initiate fresh proceedings, if so required in the future.

In view of the above, the petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE